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THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-03/2022/ /A

From :- Shri Romen Baruah
Registrar (Vigilance)
Gauhati High Court
Guwahati

To,
Smti Sharmila Bhuyan
District & Sessions Judge
Nalbari

Dated Guwahati, the February, 2022

Sub:- **Permission to avail LTC.**

Ref:- Your letter No. DJNB/978 dated 03.03.2022

Madam,

With reference to the above, I am directed to inform you that you are allowed to avail LTC for the block period of 2018-2021 (**by way of carry forward**) w.e.f. 09.04.2022 to 17.04.2022 to visit Karwar, the seaside city on the west coast of the Indian peninsula along with dependant mother and 2 (two) sisters (subject to fulfilling the criteria of dependent family members of your mother and sisters), by the shortest possible route, as per existing Rules.

Yours faithfully

self

REGISTRAR (VIGILANCE)

Memo NO. HC.VII-03/2022/ 1606 - 1608 /A, dated 21/3/22

Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action and to take necessary steps for allotment of budget for the LTC advance amount, as per Rules.
- ✓ 3. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for upload this letter in official website of this Hon'ble Court

21.03.2022
REGISTRAR (VIGILANCE)

Pms